



IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION

WRIT PETITION (LODGING) NO.31770 OF 2024

Manyar Hasina and Ors.

.. Petitioners

Vs.

Election Commission of India and Ors.

.. Respondents

Ms. Shreya Mohapatra with Ms. Sanjot Shirsath, Advocates for the Petitioners.

Mr. Akshay Shinde, Advocate for Respondent No.1.

Mr. Vishal Thadani, Assistant Government Pleader for Respondent Nos.8 and 11.

Ms. Sweta Patankar, Advocate for Respondent Nos.9 and 10.

Ms. Savita Ganoo with Mr. D.P Singh, Advocates for Respondent No.12.

CORAM : A.S. CHANDURKAR &  
RAJESH S. PATIL, JJ

DATE : 21<sup>ST</sup> OCTOBER 2024.

PC. :

1. Mr. Akshay Shinde, the learned counsel appearing for the respondent no.1 has tendered communication dated 17<sup>th</sup> October 2024 that has been issued by the Election Registration Authority addressed to the teachers of Green Mumbai Primary School, Kurla. In the said communication, it has been stated that the earlier order dated 4<sup>th</sup> October 2024 stands modified and the teachers would be required to undertake election duty during Diwali Vacation, which is from 28<sup>th</sup> October 2024 to 12<sup>th</sup> November 2024. Thereafter, on 19<sup>th</sup> November 2024 and 20<sup>th</sup> November 2024, such duties would be requisitioned.

2. We find that the modified order takes care of the apprehensions expressed by the petitioners who are parents of students studying in the said school.

3. In that view of the matter, it is not necessary to keep the writ petition pending. By keeping the issues raised therein open for being urged in an appropriate case, the writ petition is disposed of by accepting the communication dated 17<sup>th</sup> October 2024.

4. The parties to act accordingly.

[ RAJESH S. PATIL, J. ]

[ A.S. CHANDURKAR, J. ]